



2026:AHC-LKO:20929

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 2372 of 2026

Sajjad Ali @ Ajahul Kamar @ Mohd Sajjad And 2
Others

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt. Lko.
And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mohd. Salman
Counsel for Opposite Party(s)	:	G.A.

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

1. Ms. Ana Fatma and Ms. Priyanak Kausahal, advocates, have put in appearance by way of filing vakalatnama on behalf of opposite party no. 2 and the same is taken on record.
2. Heard learned counsel for the applicants, Ms. Ana Fatma and Ms. Priyanak Kausahal, learned counsel for opposite party no. 2, learned A.G.A. for the State and perused the record.
3. The instant application has been filed for quashing of the entire proceedings of Session Case No. 1517 of 2023 and Charge sheet No. 0195 of 2016, dated 24.11.2016 arising out of Case Crime No.0390 of 2016, under Sections 323, 504, 506, 325 IPC, Police Station - Kandhai, District - Pratapgarh, pending in the court of Additional Session Judge Ist, Pratapgarh.
4. Learned counsel appearing for the applicants submits that the applicants are innocent and have falsely been implicated in the instant case. He next added that under some misunderstanding, the instant F.I.R. has been lodged against the applicants and thereafter, the parties have amicably compromised their dispute. The compromise deed has been reduced in writing on 12.03.2026, which has been annexed as annexure no. 3 to the instant application. He next added that now there is no grievance in between the parties with each other and the criminal proceedings against the applicants are the futile exercise as there is no fate of trial and that is amount to

harassment of the applicants and thus, the criminal proceedings against the applicants may be quashed.

5. On the other hand, learned counsel appearing for the opposite parties has supported the version of the learned counsel for the applicants and submits that the parties have settled their dispute amicably through a compromise deed and there is no further grievance of the opposite parties against the present applicants and the criminal proceedings against the applicants may be dropped.

6. Learned A.G.A. appearing for the State has no objection to the contentions aforesaid.

7. Now whether the parties have, in fact, compromised the matter or not, can best be ascertained by the court below as such compromise has to be duly verified in presence of the parties concerned before the Court.

8. Accordingly, this application is **disposed of** with a direction to the court concerned that if any such compromise is filed before it, it shall issue notices to all the signatories to the compromise requiring their personal presence and, thereafter, proceed to verify the compromise. If the aforesaid compromise is verified, a report to that effect shall be prepared by the court and the compromise will be made part of the record.

9. The court in that scenario will allow the parties to obtain certified copy of the report as well as compromise and it will be open to the applicants to approach this Court again for quashing of the proceedings.

10. For a period of three months, the proceedings initiated in pursuance of the Session Case No. 1517 of 2023 and Charge sheet No. 0195 of 2016, dated 24.11.2016 arising out of Case Crime No.0390 of 2016, under Sections 323, 504, 506, 325 IPC, Police Station - Kandhai, District - Pratapgarh, pending in the court of Additional Session Judge Ist, Pratapgarh, shall remain stayed so far as applicants are concerned.

11. The trial Court is directed to examine the fact that whether all the parties against whom the chargesheet was filed, the party in the compromise and in this respect, it shall also sent a report along with the verification order.

12. Office is directed to return the original compromise deed to the learned counsel for the applicants, if any, after taking the photocopy of the same.

(Shree Prakash Singh,J.)

March 23, 2026
V. Sinha